

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(L) No.1295 of 2016

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Meera Devi & Anr. Petitioners

Versus

The Central Coalfields Limited through its Chairman-cum-Managing Director,
Dharbhanga House, P.O. G.P.O., P.S. Kotwali, District- Ranchi & Ors.
1. Satish Kumar Respondents

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CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioners : Mr. Saurabh Shekhar, Adv.

For the Respondent-CCL : Ms. Swati Shalini, Adv.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

10/10.09.2021 As prayed for by the learned counsel for the respondent-CCL, by way of last chance, three weeks time is granted to file response in pursuance of order dated 30.07.2019.

It is made clear that no further time will be granted.

(Rajesh Kumar, J.)

Shahid/